

**Development of Tourist Centres in
Andhra Pradesh**

1002. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what steps Government have taken to develop tourists centres in Andhra Pradesh so far for the year 1983-84; and

(b) what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) and (b) The Department of Tourism had approved plans for a joint venture hotel project by the India Tourism Development Corporation at Hyderabad at an estimated cost of Rs. 195.00 lakhs. An outlay of Rs 25 lakhs had also been included in the annual plan 1983-84 of the ITDC. The State Government, however, has expressed the desire to withdraw from this State venture scheme.

**Blocking of Remittance sent by
Non-Residents**

1003. SHRI M.V. CHANDRASHEKARA MURTHY : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has blocked Rs. 1 crore remitted by non-resident Indians towards purchase of shares;

(b) If so, whether certain guide-lines were issued to the Punjab National Bank not to make further payments to the company; and

(c) to what extent blocking of Rs. 1 crore has helped the Government ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) The Reserve Bank of India has directed the Punjab National Bank on the 15th June, 1983 not to

release Rs.1,07,22,610/-remitted by the Caparo group of Companies of U.K. to the account of M/s Rajaram Bhasin & Co., Members of the Delhi Stock Exchange. The blocking of this amount by the Reserve Bank is pending a decision on the eligibility of the Caparo Group of Companies of U.K. to invest in the shares of Indian companies under the portfolio investment scheme.

**Amounts Stolen from Branch of State
Bank of India Burdwan Court Compound**

1004. SHRI M. RAMGOPAL REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether Government have seen the press reports appeared in the 'Telegraph' (Calcutta) of 3rd July, 1983 wherein it has been stated that Rs. 60,000 have been stolen from the Branch of State Bank of India of Burdwan Court Compound;

(b) if so, what are the details of the theft; and

(c) the steps taken or proposed to be taken in regard thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) The information is being collected and to the extent available, will be laid on the Table of the House.

**Alleged Excise Dnty Evasion by Large
Processing Units**

1005. SHRI K. LAKKAPPA:

SHRI H.N. NANJE GOWDA : Will the Minister of FINANCE be pleased to state :

(a) excise duty collected from the large processing Units under Notification No. 130/82 dated 20th April, 1982 as amended upto the end of June, 1983;

(b) whether a very large processors, processing powerloom cotton febrics with the

aid of machines but without the aid of power/steam are completely frustrating the said Notification by finding loopholes in the Notification;

(c) whether these processor have evaded Excise Duty to the extent of Rs. 24 crores, thus creating unequal competition for the handloom industry to survive;

(d) whether these large units mostly in Maharashtra, Gujarat and Rajasthan have evaded excise duty due to slackness on the part of the implementing machinery in the Central Excise Collectorates; and

(e) steps contemplated by Government to plug the loopholes and whether they would increase the Excise Duty in order to enable handloom industries to survive ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.B.P. PATTABHI RAMA RAO) : (a) Notification No.130/82-CE dated the 20th April, 1982 as amended, fully exempts cotton fabrics processed without the aid of power or steam, subject to certain conditions. This notification is however not applicable to cotton fabrics subjected to the process of bleaching or printing with the aid of machines, except when the clearances do not exceed the quantities specified in the notification. As the notification grants total exemption from central excise duty, the question of collecting duties under the notification does not arise.

(b) to (e) Government have received several representations stating that some processors of cotton fabrics have re-arranged their operations in the context of Notification No. 130/82-CE dt. 20.4.1982 and are consequently able to avail of the benefit of the said exemption notification. In the circumstances, the question of evasion of duty does not arise in this case.

Lock-Outs in Jute Mills

1006. SHRI NIREN GHOSH :
SHRI SOMNATH CHATTERJEE : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware that jute mills are indulging in a profit-earning spree from raw material stocks to the point of going out of production before the arrival of the new crop in sufficient quantities and thereby resorting to prolonged lock-out rendering about 50,000 workers jobless;

(b) if so, details of the steps being taken by Government against these mills; and

(c) if no step are proposed to be taken, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) to (c) There have been sporadic reports of sales of raw jute by a few mills in West Bengal in recent months and in almost all cases such sales have been made to correct gradewise imbalance in stock of raw jute. There has been no report of any jute mill having gone out of production as a result of sales of raw jute stocks. Though we do not have full details of such transactions it is understood that quantity involved in such sales is not very large. Even in normal situation mills resort to this practice. There is no legal bar to Mills, selling their surplus stocks of some grades and purchasing certain other grades they require for correction of any grade imbalance of stocks of raw jute depending on their product-mix pattern requirements provided their total stockholding are within the prescribed limits. Therefore, the question of taking any action against such mills does not arise.

Declining Trend in Garments Exports

1007. SHRIMATI USHA PRAKASH CHAUDHARI
SHRI NAVIN RAVANI :
SHRI AHMED MOHAMMED PATEL : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that garment exports are stagnating and showing a declining trend;